

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00168/2018

Dated Friday the 9th day of February Two Thousand Eighteen

PRESENT

HON'BLE SMT. B. BHAMATHI, Member (A)

M.K.Rajendran,
S/o. Krishnan Nambiar, aged 56 years,
residing at Sangeeth House, Palloor Post,
Mahe 673310.Applicant

By Advocate M/s. P. Rajendran

Vs

The Union Territory of Puducherry,rep by
The Under Secretary to the Government,
Department of Personnal and Administrative Reforms (PW),
Chief Secretariat, Puducherry 605001.Respondent

By Advocate Mr. R. Syed Mustafa

ORAL ORDER**(Pronounced by Hon'ble Smt. B. Bhamathi, Member(A))**

The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To direct the respondent to consider the representation of the applicant dated 21.4.2017 requesting for promotion to the post of Superintendent and pass appropriate orders thereon within a time limit to be fixed by this Hon'ble Tribunal and render justice.”

2. Learned counsel for applicant submits that the applicant made a representation on 21.04.2017 for promotion to the post of Superintendent which is still pending for consideration. It is submitted that the applicant would be satisfied if the respondent is directed to dispose of the representation within a time limit to be stipulated by this Tribunal.

3. To meet the ends of justice and without going into the merits of the case, I deem it appropriate to direct the respondent to consider the representation of the applicant dt. 21.04.2017 at Annexure A4 in accordance with law and pass a reasoned and speaking order thereon within a period of 8 weeks from the date of receipt of a certified copy of this order.

4. OA is disposed of with the above direction at the admission stage.

**(B. Bhamathi)
Member(A)
09.02.2018**

SKSI